

HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

R.O.C.NO. 302/2022-RC

DATED: 1-9-2022

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 302/2022, dated 1-7-2022 inviting applications for appointment to the posts of Court Masters/Personal Secretaries to the Hon'ble Judges and Registrars under direct recruitment, and the candidates were subjected to the Skill Test, and Viva voce (oral interview).

Later, the High Court duly following the relevant rules and procedure, hereby declares that the candidates bearing the following hall-ticket numbers are provisionally selected for appointment to the posts of Court Masters/Personal Secretaries to the Hon'ble Judges and Registrars:

CMDR22-006	CMDR22-007	CMDR22-008	CMDR22-009	CMDR22-010
CMDR22-011	CMDR22-012	CMDR22-013	CMDR22-014	CMDR22-015
CMDR22-016	CMDR22-017	CMDR22-022	CMDR22-024	CMDR22-025
CMDR22-026	CMDR22-031	CMDR22-035	CMDR22-036	CMDR22-040
CMDR22-044	CMDR22-045	CMDR22-047	CMDR22-054	CMDR22-056
CMDR22-057	CMDR22-061	CMDR22-062	CMDR22-063	CMDR22-064
CMDR22-066	CMDR22-068	CMDR22-069	CMDR22-071	CMDR22-072
CMDR22-073	CMDR22-075	CMDR22-076	CMDR22-077	CMDR22-079
CMDR22-081	CMDR22-083	CMDR22-085	CMDR22-087	CMDR22-089
CMDR22-090	CMDR22-091	CMDR22-093	CMDR22-095	CMDR22-098
CMDR22-099	CMDR22-105	CMDR22-106	CMDR22-107	CMDR22-110

The selection of the candidate bearing H.T. No. CMDR22-110 shall be subject to the result of the Writ Petition No. 32472 of 2022.

The selection of the candidates bearing H.T.Nos. CMDR22-006 and CMDR22-079 shall be subject to the outcome of result in Civil Appeal Nos. 2628-2637/2010 pending consideration before the Hon'ble Supreme Court.

NOTE:

1. The candidates with the aforementioned said Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,

- a) that he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.

b) That his/her character and antecedents are such as to qualify him/her to such service.

2. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

3. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.

DT 1/9/2022

REGISTRAR (RECRUITMENT)